

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

CORAM:

C.P No. (IB)-54(PB)/2017
C. A No.

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

NAME OF THE COMPANY : M/S.

Seri Equipment Fincane Ltd.
V/s
Wianxx Impex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S 7 of Insolvency and Bankruptcy Code 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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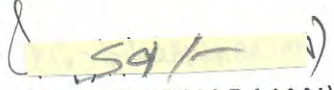
1.	ABHISHEK ANAND, ADVOCATE	PETITIONER/APPLICANT		
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ORDER

Learned Counsel for the petitioner states that notice dated 12.04.2017 and mentioning notice dated 13.4.2017 has been sent by speed post to the respondent company. However, due to holidays intervening, it is not clear whether the said notices have been served on the respondent company. In the circumstances, fresh notice is ordered to be served on the respondents at the earliest for next hearing on 25.04.2017.

Post the matter for service of notice and hearing on 25.04.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)